

3. Dr. A. P. Chand, University of Zagreb (Yugoslavia).

4. Dr. M. K. Haldar, University of West Indies (Trinidad).

(c) The Council maintains a list of Cultural/Hindi Lecturers which is a permanent running record. No lists are kept on State or yearwise basis. There are about 239 such persons on the Council's register.

ARCHAEOLOGICAL HISTORIC INTEREST IN POOM PUHAR IN MADRAS

5470. SHRI SUBRAVELU: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that archaeological finds of great historic interest were found in Poompuhar (Kaveri Poompattinam) in Madras State;

(b) whether the excavation work is hampered due to the non-payment of compensation by Government; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

MADRAS STATE GUEST HOUSE CAR NOT PERMITTED TO ENTER PALAM AIRPORT TO PICK UP CHIEF MINISTER OF TAMILNAD

5471. SHRI DEIVEEKAN:

SHRI MAYAVAN:

SHRI SUBRAVELU:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Madras State, Guest House car was not permitted to enter the Palam airport to pick up the Chief Minister of Tamilnad recently; and

(b) if so the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Yes, Sir.

For reasons of operational safety, it has been decided that cars should be allowed to proceed to the Airport apron very sparingly, and only under escort, when conditions permit. When the Chief Minister of Madras arrived at Palam on the 18th July, 1968, the weather conditions were very unfavourable and it was decided not to permit any private car to ply on the apron.

ECONOMIC AND SOCIAL PLANNING IN J & K STATE

5472. SHRI JAGANNATH RAO JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Item 20 in the Seventh Schedule (List III) to the Constitution viz., Economic and Social Planning is not applicable to the State of Jammu and Kashmir;

(b) whether there is any difference in planning procedure between other States and that of Jammu and Kashmir; and

(c) if so, whether Government propose to take steps to remove the anomaly and bring Jammu and Kashmir at par with other States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) This entry is not applicable to the State of Jammu and Kashmir.

(b) No Sir.

(c) Does not arise.

PAK INFILTRATORS IN TRIPURA

5473. SHRI KIRIT BIKRAM DEB BARMAN: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1307 on the 26th July, 1968 and state the details of the procedure proposed to be followed for the apprehension of illegal Pakistani infiltrators in Tripura upto the point of deportation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): The Pakistan nationals apprehended for illegal entry into India are proceeded against under the Passport (Entry into India) Act and Rules and the Foreigners Act. Representations made, within a specified period, against quit orders issued under the above are referred to a specially-constituted Tribunal. Findings of this Tribunal are made known to the persons concerned, at the same time as they are communicated to the authority issuing the quit order. If it is held by the Tribunal that the person concerned is actually a Pak national, the quit order is enforced. If, however, the Tribunal comes to the conclusion that the person proceeded against is an Indian citizen, the quit order served on him is cancelled.

उत्तर प्रदेश में संयुक्त समाजवादी पार्टी द्वारा सत्याग्रह

5474. श्री अर्जुन सिंह भदौरिया : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि उत्तर प्रदेश के राज्यपाल ने संयुक्त समाज-वादी दल के सभी सत्याग्रहियों के विरुद्ध राज्य द्वारा सभी मामलों को वापिस लेने तथा उन्हें रिहा करने के आदेश जारी किये थे।

(ख) क्या यह सच है कि पौड़ी गढ़वाल के जिला अधिकारियों को उपरोक्त आदेश रेडियोग्राम द्वारा 16 जुलाई 1968 को मिल गये थे ;

(ग) क्या यह भी सच है कि उपरोक्त जिला अधिकारियों ने राज्यपाल के आदेश का उल्लंघन किया था और 20 जुलाई, 1968 की शाम को उन सत्याग्रहियों को रिहा किया गया था और उनको रिहा करने से पहले उनसे 500 रुपये के वैयक्तिक बांड भी लिये थे ;

(घ) क्या राज्यपाल ने जिला अधिकारियों को इस आशय के आदेश भेजे थे ; और

(ङ) यदि नहीं, तो इस गैर-कानूनी कार्यवाही के लिये उन जिला अधिकारियों के विरुद्ध क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में उप-मंत्री: (श्री के० एस० रामास्वामी): (क) से (ङ) राज्य सरकार से तथ्य मालूम किये जा रहे हैं और सदन के सभा पटल पर रख दिये जायेंगे।

राष्ट्रीय धातुकामिक प्रयोगशाला के कामिक संघ को मान्यता न देना।

5475. श्री क० लक्ष्मण :

श्री सुरेन्द्र नाथ द्विवेदी :

श्री लखन लाल कपूर :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय धातुकामिक प्रयोगशाला, जमशेदपुर के कर्मचारियों में उनके कामिक संघ को मान्यता नहीं दिये जाने के कारण तीव्र असन्तोष है, और

(ख) यदि हां; तो मान्यता नहीं देने के क्या कारण हैं ?

शिक्षा मंत्री (डा० त्रिगुण सेन): (क) राष्ट्रीय धातुकामिक प्रयोगशाला कर्मचारी-संघ ने, जो कि ट्रेड यूनियन एक्ट के अन्तर्गत कामिक संघ के रूप में रजिस्टर्ड है, अपने संघ की मान्यता के लिए समय समय पर अभ्यावेदन किए हैं।

(ख) वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद द्वारा इस संघ को मान्यता नहीं दी गयी है क्योंकि यह ऐसे संघों की मान्यता के लिए भारत सरकार द्वारा निर्धारित किए गए आदर्शों के अनुरूप नहीं है।